

FORM C
SUBMISSION OF CLAIM BY FINANCIAL CREDITORS
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

05.11.2025

From

The South Indian Bank Limited
Pallavaram Branch
Do.No.7, Pammal Mail Road,
Pallavaram P.O.Chengalpattu District,Tamilnadu-600043

To

The Interim Resolution Professional

Mr. Madhu Desikan

Chartered Accountant/Insolvency Professional

IBBI Registration No. IBBI/IPA-001/IP-P00579/2017-2018/11021

Email: desikan.madhu@gmail.com

Subject: Submission of claim and proof of claim.

Sir,

The South Indian Bank Ltd., hereby submits this claim in respect of the corporate insolvency resolution process of M/s. WE TWO ENGINEERING PRIVATE LIMITED. The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	<i>The South Indian Bank Limited</i>
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	CIN-L65191KL1929PLC001017
3.	Address and email address of the financial creditor for correspondence	<i>The South Indian Bank Limited</i> <i>Pallavaram Branch</i> <i>Do.No.7, Pammal Mail Road,</i> <i>Pallavaram P.O.Chengalpattu District,Tamilnadu-600043</i>

EMAIL: BR0629@SIB.BANK.IN & RO1005@SIB.BANK.IN

4. Details of claim, if it is made against corporate debtor as principal borrower:
 (i) Amount of claim
 (ii) Amount of claim covered by security interest, if any
 (Please provide details of security interest, the value of the security, and the date it was given)
 (iii) Amount of claim covered by guarantee, if any
 (Please provide details of guarantee held, the value of the guarantee, and the date it was given)
 (iv) Name and address of the guarantor(s)

(i) Amount of claim – Rs.25,54,58,190.60 (calculated as per claim filed by bank before DRT – III, Chennai vide Diary No. 1361/2025 on 17.02.2025)

S. No	Loan Account No.	Amount due as on 10.10.2025
(a)	0629083000000004 (CCOL)	Rs.11,91,07,084.09
(b)	0629652000000120 (WCTL-1)	Rs.6,84,05,185.04
(c)	0629656000000007 (WCTL-ECLGS I)	Rs.3,61,89,200.14
(d)	0629652000000121 (WCTL – II)	Rs.96,60,104.18
(e)	0629651000000216 (WCTL-III)	Rs.1,30,90,571.06
(f)	0629652000000122 (FITL I)	Rs.90,06,046.08

(ii) Amount of claim covered by security interest, if any – Rs.25,54,58,190.60
 (Please provide details of security interest, the value of the security, and the date it was given)

Details of security	Date it was given
1) All that part and parcel of property admeasuring 19711 Sq.Ft[12204 Sq.Ft+3128 Sq.Ft + 4379 Sq.Ft] along with building having total plinth area of about 23922 Sq.Ft,bearing Door No.3/55 and all other constructions, improvements,easementary rights existing and appurtenant thereon situated at Veteran Lane Street under Sy.Nos.790,791 ,789 & 789/2B of Cantonment Pallavaram Village,Alandur(erstwhile Tambaram) Taluk, Chennai South District and owned by Mr K C Mohanan.more fully described in Sale Deed No.214/1984 dated 27.01.1984,Settlement Deed No.2569/2012 dated 02.04.2012, and Settlement Deed No.2615/2012 dated 04.04.2012 ,all of Sub Registrar Office Pallavaram Value of the security :Rs.947 Lakhs as per valuation report dated 11.01.2024	13.11.2017 & 27.11.2017
2) All that part and parcel of property admeasuring 143 Cents[23 Cents+27 Cents+21 Cents+25 Cents+12 Cents+35 Cents] along with all other constructions,	27.11.2017

improvements,easementary rights existing and appurtenant thereon situated at Veteran Lane Street under S.Nos.42/15,42/8,42/10A,42/10B,42/12 & 42/11 of Sirumathur Village,Sriperumbudur Taluk, Kancheepuram District and owned by Mr K C Mohanan,more fully described in Sale Deed No.9456/2005 dated 28.10.2005 of Sub Registrar Office Sriperumbudur
Value of the security :Rs.503 Lakhs as per valuation report dated 11.01.2024

27.11.2017

3) All that part and parcel of Plot No.B-10 admeasuring 6600 Sq.Ft along with building having total plinth area of about 2449 Sq.Ft,bearing Door No.3 and all other constructions, improvements,easementary rights existing and appurtenant thereon situated at Hindustan Lever Colony,Jagajeevanram Street under S.No.26,Patta No.3278,Patta New Sy.No.26/14 of Pammal Village, Pallavaram(Erstwhile Alandur/Tambaram)Taluk, Chengalpet(Erstwhile Kancheepuram) District and owned by Mr K C Mohanan,more fully described in Settlement Deed No.5932/2016 dated 12.08.2016 of Sub Registrar Office Pammal
Value of the security :Rs.384 Lakhs as per valuation report dated 11.01.2024

(iii) Amount of claim covered by guarantee, if any – **Rs.21,92,68,990.46**

(Please provide details of guarantee held, the value of the guarantee, and the date it was given)

FACILITY	Details of guarantee	Date it was given
0629083000000004 (CCOL)	Irrevocable Personal Guarantee of 1)Mr K C Mohanan 2)Mrs Prema Mohanan 3)Mr Dinesh M 4)Mrs Sruthi Ramachandran Nair	09.10.2020 & 12.08.2021
0629652000000120 (WCTL-1)		
0629652000000121 (WCTL – II)		
0629651000000216 (WCTL-III)		
0629652000000122 (FITL I)		

		<p>(iv) Name and address of the guarantor(s) –</p> <p>1)Mr K C Mohanan, No.2,Jagajeevan Ram Street,Hindustan Lever Colony,Thiruvalluvar Nagar,Pammal-600075</p> <p>2)Mrs Prema Mohanan, No.2,Jagajeevan Ram Street,Hindustan Lever Colony,Thiruvalluvar Nagar,Pammal-600075</p> <p>3)Mr Dinesh M, No.2,Jagajeevan Ram Street,Hindustan Lever Colony, Thiruvalluvar Nagar,Pammal-600075</p> <p>4)Mrs Sruthi Ramachandran Nair, No.2,Jagajeevan Ram Street,Hindustan Lever Colony,Thiruvalluvar Nagar,Pammal-600075</p>
5.	<p>Details of claim, if it is made against corporate debtor as guarantor:</p> <p>(i) Amount of claim</p> <p>(ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given)</p> <p>(iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given)</p> <p>(iv) Name and address of the principal borrower</p>	NA
6.	<p>Details of claim, if it is made in respect of</p>	NA

financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor:
 (i) Amount of claim
 (ii) Name and address of the beneficiary

7. Details of how and when debt incurred

M/S. WE TWO ENGINEERING PRIVATE LIMITED

1. CCOL (ACCOUNT NUMBER:062908300000004)
2. WCTL (ACCOUNT NUMBER:0629651000000216)
3. WCTL I (ACCOUNT NUMBER-0629652000000120)
4. WCTL II (ACCOUNT NUMBER-0629652000000121)
5. FITL I (ACCOUNT NUMBER:0629652000000122)
6. ECLGS (ACCOUNT NUMBER-0629656000000007)

Sr. No.	NATURE OF DOCUMENT	DATE OF DOCUMENT
1	SANCTION/RENEWAL OF CREDIT FACILITIES	24.08.2017
2	DEMAND PROMISSORY NOTE	11.09.2017
3	SANCTION/RENEWAL OF CREDIT FACILITIES	29.11.2018
4	SANCTION/RENEWAL OF CREDIT FACILITIES	04.11.2019
5	SANCTION/RENEWAL OF CREDIT FACILITIES	12.04.2019
6	SANCTION OF CREDIT FACILITIES	08.06.2020
7	AGREEMENT OF GUARANTEE	08.06.2020
8	SUPPLEMENTAL AGREEMENT OF HYPOTHECATION	08.06.2020
9	ECLGS UNDERTAKING LETTER	08.06.2020
10	SANCTION /RENEWAL OF CREDIT FACILITIES	09.10.2020
11	DEMAND PROMISSORY NOTE	09.10.2020
12	ACKNOWLEDGEMENT OF DEBT AND SECURITY	09.10.2020
13	CREDIT FACILITY AGREEMENT	09.10.2020
14	AGREEMENT OF GUARANTEE	09.10.2020
15	AGREEMENT OF	09.10.2020

		HYPOTHECATION	
16		SANCTION/RENEWAL OF CREDIT FACILITIES	12.08.2021
17		AGREEMENT OF GUARANTEE	12.08.2021
18		ACKNOWLEDGEMENT OF DEBT	20.02.2022
19		RENEWAL OF CREDIT FACILITIES	23.02.2022
20		ACKNOWLEDGEMENT OF DEBT	23.02.2022
21		RENEWAL OF CREDIT FACILITIES	20.04.2022
22		COPY OF OA FILED BY BANK AGAINST THE CORPORATE DEBTOR	17.02.2025

8. Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim

NA

9. Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan

A/c no. – 0629256000000021
IFSC – SIBL0000629
Name – The South Indian Bank Limited
Address: *Pallavaram Branch*
Do.No.7, Pammal Mail Road,
Pallavaram P.O.Chengalpattu District,Tamilnadu-600043

For SOUTH INDIAN BANK LTD


Manager- Pallavaram Branch (0629)

(Signature of financial creditor or person authorised to act on its behalf)

[Please enclose the authority if this is being submitted on behalf of the financial creditor]

Name – Mr. Sam Sudhakar Pushparaj D.

Position with or in relation to creditor – Manager and Branch Head, The South Indian Bank Limited, Pallavaram Branch

Address of person signing – *The South Indian Bank Limited,Pallavaram Branch,Do.No.7, Pammal Mail Road, Pallavaram P.O.Chengalpattu District,Tamilnadu-600043*

*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

I, Sam Sudhakar Pushparaj D, currently working at The South Indian Bank Ltd., *The South Indian Bank Limited, Pallavaram Branch, Do.No.7, Pammal Mail Road, Pallavaram P.O., Chengalpattu District, Tamilnadu-600043*, do hereby declare and state as follows: -

1. M/s.WE TWO ENGINEERING PRIVATE LIMITED, the corporate debtor was, at the insolvency commencement date, being the 10TH day of OCTOBER 2025, actually indebted to me for a sum of **Rs.25,54,58,190.60** (*Rupees Twenty Five Crore Fifty Four Lakh Fifty Eight Thousand One Hundred Ninety and Paise Sixty Only*).
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [Please Refer documents mentioned in Row 7].
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
5. I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.
6. I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
7. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 05.11.2025
Place: CHENNAI



For SOUTH INDIAN BANK LTD

Manager- Pallavaram Branch (0629)

(Signature of the claimant)

VERIFICATION

I, Sam Sudhakar Pushparaj D., Manager and Branch Head, The South Indian Bank Ltd., Pallavaram Branch, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Chennai on this 05th day of November, 2025

For SOUTH INDIAN BANK LTD

Manager- Pallavaram Branch (0629)

(Signature of claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]
